

(7)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. /418/89
T.A. No.

DID

DATE OF DECISION 15th December, 1993

Bharat Kumar B. Petitioner

Mr. M. C. Kapadia Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Bharat Kumar B.
Vankenar Railway Colony,
House No.40/E,
Vankenar

: APPLICANT

Advocate : Mr.M.C.Kapadia

versus

1. Union of India, through
The General Manager,
Western Railway,
Churchgate,
Bombay
2. Railway Divisional Manager,
Western Railway,
Division Rajkot,
(DRM) Kothi Compound,
Rajkot

: RESPONDENTS

Advocate : Mr.B.R.Kyada

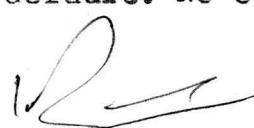
ORAL ORDER

O.A.418/89

Dated : 15.12.93

Per : Hon'ble Shri N.B.Patel, Vice Chairman

The applicant and his advocate are not present. Last time also they were not present. Dismissed for default. No order as to costs.


(K.RAMAMOORTHY)

MEMBER (A)


(N.B.PATEL)
VICE CHAIRMAN

*AS